

- (iii) By providing additional lanes.
- (iv) By channelizing the traffic in proper way.
- (v) The concessionaire has been advised by the NHAI from time to time to take suitable measures for avoiding long queues.
- (vi) The matter of traffic in-discipline has been taken up by the NHAI with the District Administration/Traffic police for enforcement of lane discipline among commuters.

Four lane road from BHEL, Ramachandrapuram to Hayatnagar on NH-9

3056. SHRI NANDI YELLAIAH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the status of the proposal of Andhra Pradesh Government for construction of elevated four lane road from BHEL, Ramachandrapuram to Hayatnagar on NH- 9; and
- (b) by when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) No proposal for construction of elevated four lane road from BHEL, Ramachandrapuram to Hayatnagar on NH-9 has been received by the Ministry from Andhra Pradesh Government.

- (b) Does not arise.

Security arrangements in school buses

†3057. SHRI Y.P. TRIVEDI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether following a school-bus accident in Maharashtra in August, 2009 Government proposes to bring about stringent law to have security arrangements in school buses and for taking action against school-bus operators driving without permit;
- (b) whether Government is going to give directions to all State Transport Departments of the country to act stringently so that such accidents do not recur; and
- (c) if so, the details of the manner in which it is going to proceed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO S. KHANDELA): (a) The State Governments are responsible for grant of permit to various categories of motor vehicles including school buses. They are empowered to attach various conditions while granting such permits keeping in view the need based requirements. Motor Vehicles Act, 1988 provides stringent punishment such as levy of penalty as well as detention/seizure of the motor vehicle under Section 192 A and Section 207 for driving a vehicle without permit. Provision of security arrangement in the school buses is the responsibility of the concerned State Government.

†Original notice of the question was received in Hindi.

(b) and (c) Enforcement of the provisions of the Motor vehicles Act, 1988 is the responsibility of the States. The States have been advised from time to time to enforce various provisions of the Motor Vehicles Act, 1988 in the right earnest to improve road safety scenario in the country.

Double laning of NHs with World Bank support

‡3058. SHRI Y.P. TRIVEDI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether with support from World Bank, Government is planning to convert the 6378 km. length of single lane national highway into double lane;

(b) if so, whether the World Bank is prepared to support it; and

(c) the details of length of single lane highways in the country as of now?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) Yes, Sir. The Government has approached World Bank for a loan of US \$ 2.96 billion for widening of 6376 km. of National Highways and World Bank has agreed in principle to support it.

(c) The length of single/intermediate lane National Highways in the country as of now is 19,064 km.

Approval of flyovers in Kerala

3059. SHRI P. RAJEEVE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Ministry has given any approval of flyovers in Kerala;

(b) if so, the details thereof;

(c) whether the Edappilly-Kundanoor-Vyttila flyovers has been included in this list; and

(d) if so, how much fund has been allotted for the same?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) Yes, Sir.

(b) 11 No. flyovers are proposed to be constructed in Kerala under National Highways Development Project Phase-II and III through National Highway Authority of India at the following locations:—

(i) At Crossing of NH-47 with NH-208 (Km 494.960 of NH-47)

(ii) Puthur flyover (Km 272/323 of NH-47)

(iii) Thrissur bypass (Km 277/190 of NH-47)

(iv) Kodakara (Km 294/004 of NH-47)

(v) Potta (Km 299/499 of NH-47)

‡Original notice of the question was received in Hindi.